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**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL,**

**PRINCIPAL BENCH, NEW DELHI**

**REPORT ON BEHALF OF JOINT COMMITTEE IN COMPLIANCE WITH  
HON'BLE NGT ORDERS IN THE MATTER OF SATPAL VS STATE OF  
HARYANA.**

**1. Background:**

Hon'ble National Green Tribunal vide its order dated 25.05.2023 has directed as follows:

" 2. The complaint is that there is an industrial unit namely M/s Shiva Protein Products Private Limited, Salempuri, Unit-2 and Unit-3, situated near Village Akanwali in District Fatehabad, State of Haryana. This industry is discharging toxic chemical waste effluents through 15-20 underground deep borewells contaminating ground water causing not only water pollution but health hazards, effecting local people, cattles and other flora and fauna in the area.

3. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments under NGT Act, 2010 has arisen. However, before taking any further action in the matter we find it appropriate to obtain a factual report for the purpose whereof we constitute a joint committee comprising State PCB and District Magistrate, Fatehabad. The committee shall visit the site, collect relevant informations particularly in the context of arresting emission of burnt husk, disposal of ash and injection of effluents into ground and compliance with consent conditions and factual as well as action taken, if any, report shall be submitted within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

4. District Magistrate, Fatehabad shall be the nodal agency for coordination and compliance of this order.

List for further consideration on 03.08.2023."

## 2. Compliance of Hon'ble NGT Directions:

In compliance of Hon'ble NGT directions, site was inspected on 24.07.2023 by the joint committee comprising following officers:

1. Sh. Prateek Hooda, SDM, Tohana (Representative of District Magistrate, Fatehabad)
2. Dr. Sunil Sheoran, Scientist-B representative of HSPCB

Site inspection Report dated 24.07.2023 along with photographs is annexed as **Annexure R-1**.

## 3. Joint committee inspection findings:

**Date of Inspection:** 24.07.2023

**Location:** M/s Shiva Protein Products Pvt. Ltd. Salempuri, Fatehabad

### Findings:

M/s Shiva Protein Products Pvt. Ltd. Salempuri, Fatehabad is single unit & not having unit 2 & 3. The unit was not operational during the inspection due to off-season. The unit is engaged in the manufacturing of Mustard Oil, De Oiled Rice Bran, Rice Bran Oil, and De Oiled Mustard Cake from Rice Bran, Mustard Cake, etc.

The unit has installed adequate ETP-cum-STP for treating effluent discharged from the unit and APCM (Venturi Scrubber & Multi Cyclone Separator) to control emissions. The unit has obtained CTO from the Board, valid up to 31.03.2027. Copy of latest CTO is attached as **Annexure-R/2**.

The unit has installed 8 rainwater harvesting systems within the premises as pre requisite conditions of certificate for groundwater extraction issued by the Haryana Water Resource Authority. No toxic chemical or waste effluent or treated effluent was found discharging into underground through the rainwater harvesting systems.

Rice husk is used as fuel in the boiler section, and the ash generated from the boiler section is disposed of in a low-lying area owned by the unit. The ash disposal area is covered with sand and eucalyptus trees saplings for stabilization. The unit has also agreements with M/s Kamboj Tile Industry and M/s Anttil Flyash Bricks Mfg. Co. for disposing ash generated from the boiler section.

As per Analysis report reports No. 258 dated 03.03.2023 (air emission from stack attached to boiler section) and No. 652 dated 13.03.2023 (effluent from ETP cum STP) released by HSPCB, Panchkula laboratory, the parameters were reported within the prescribed limits, copy of analysis report of Air emission and Water are attached as **Annexure-R/3**

The unit is found to be complying with the general and specific conditions of the CTO granted by HSPCB, copy of consent conditions compliance is attached as **Annexure-R/4**.

The unit is compliant with regulations and has taken necessary steps to address environmental concerns. However, there are allegations of misconduct and misuse of the complaint system by the complainant.

#### **4. Other relevant facts:**

The complainant Sh. Satpal has also lodged the same complaint on CM window portal vide registration No. CMOFF/N/2023/017420 dated 09.02.2023. The unit was inspected by team of officers of Hisar Region along with eminent citizens Sh. Anil Bhatia and Sh. Balbir, along with the complainant on 27.02.2023. The samples of effluent from ETP and air emission were collected by the team. As per analysis reports vide No. 258 dated 03.03.2023 (air emission from stack attached to boiler section) and No. 652 dated 13.03.2023 (effluent from ETP cum STP) released by HSPCB, Panchkula laboratory, the parameters were reported within the prescribed limits.

The complainant was complaining of intrusion of untreated effluent in bore wells inside the unit named M/s Shiva Protein Products Pvt Ltd, Tohana.

The unit has provided several structures designed for rainwater harvesting system, as per requirement of Haryana water resource authority. Therefore, the complaint regarding pollution from the unit was found devoid of facts. The industry representative alleged harassment and bribery demands by the complainant and the concerned eminent citizen supported the findings and recommended filing the complaint.

The video of complainant also got viral on social media in which he is seeking bribe in lakhs to settle his complaint & other complaints filed by him against this unit. The complainant has withdrawn this complaint from CM Window portal.

The complaint has already been disposed off by Haryana, Chief Minister office on 28.04.2023, copy of note history of the CM Window complaint attached as **Annexure-R/5**. The Copy of FIR No. 0177 dated 13.07.2023 lodged by unit against the complainant is attached as **Annexure-R/6**.

The report is submitted for kind consideration of this Hon'ble court.



**Regional Officer**

**HSPCB, Hisar Region**



**Deputy Commissioner**

**Fatehabad**

**Date: 02.08.2023**

**Place: Fatehabad**

**INSPECTION REPORT**

The site of complaint i.e. M/s Shiva Protein Products Pvt. Ltd. Salempuri, Fatehabad was inspected today i.e. 24.07.2023 by joint committee comprising of Sh. Prateek Hooda, SDM ,Tohana representative of District Magistrate, Fatehabad, & Dr. Sunil Sheoran, Scientist-B, HSPCB Hisar Region, representative of HSPCB w.r.t. Hon'ble NGT order dated 25.05.2023 passed in the Original Application No. 264/2023 in the matter of Satpal Vs State of Haryana.

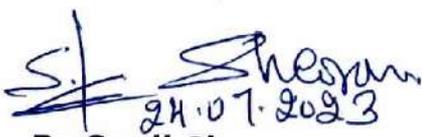
During inspection, the unit is not found in operation due to off season. The unit is engaged in manufacturing of Mustard Oil, De Oiled Rice Bran, Rice Bran Oil, and De Oiled Cake from Rice Bran, Mustard Cake etc. The unit has installed adequate ETP-cum-STP for treatment of effluent discharged from the unit and installed Venturi Scrubber & Multi Cyclone Separator as APCM. The unit has already obtained CTO vide No. 27577765 dated 12.04.2023 from the Board which is valid upto 31.03.2027.

At the time of inspection, it is observed that unit has provided 8 rain water harvesting systems within premises and no toxic chemical or waste effluent or treated effluent found discharging underground through these rain water harvesting systems. The unit has built these rain water harvesting systems as per requisite conditions of certificate for ground water extraction issued by Haryana Water Resource Authority.

The unit is using rice husk as fuel in boiler section and same was found stored in the covered shed. The unit is generating ash from boiler section which is not hazardous in nature because of rice husk as a fuel. The unit is disposing ash generated from boiler section into the low lying area owned by the unit adjacent to the unit and same is covered with sand and eucalyptus trees saplings are also found planted for its stabilization. The unit has also made the agreement with M/s Kamboj Tile Industry, Chandigarh Road, Tohana & M/s Anttil Flyash Bricks Mfg. Co. VPO Kumashpur, Sonipat for disposing ash generated from boiler section.

The above said unit is found complying the general & specific condition of the CTO granted vide No. 27577765 dated 12.04.2023 from the HSPCB, detail copy of consent conditions compliance is attached as **Annexure-A**.

It is undertaken to kept strict vigil on the unit in question. The unit has been directed to inform on resumption of its operation, so that compliance of environmental norms can be mentioned after it came into operation.

  
24.07.2023

**Dr Sunil Sheoran**

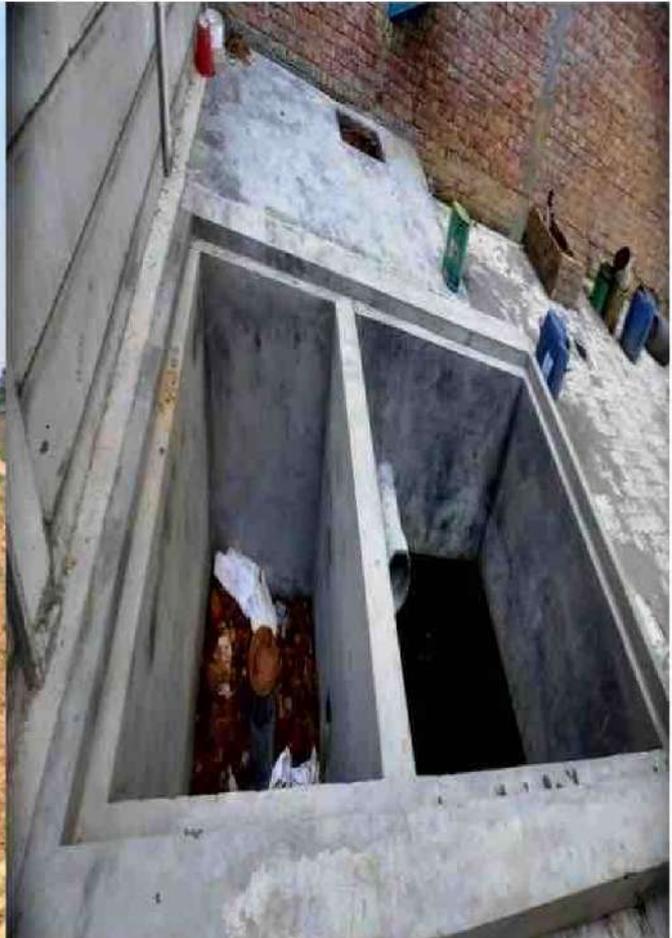
**Scientist-B, HSPCB, Hisar Region**

  
24/7/23

**Prateek Hooda**

**SDM Tohana, Fatehabad**

**Photographs of site inspection conducted on 24.07.2023 w.r.t. Hon'ble NGT order dated 25.05.2023 passed in the Original Application No. 264/2023 in the matter of Satpal Vs State of Haryana**









## HARYANA STATE POLLUTION CONTROL BOARD

Bays B-7-8, Near Vishwas Sr.Sec. School, E-II,  
Hisar Ph. 01662-250891(O) Email:-

hspcbprohr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313280123FATCTO27577765

Dated:12/04/2023

To.

M/s :Shiva Protein Products Pvt. Ltd.,  
Ratia Road, Villge Salempuri, Tehsil Tohana, Distt. Fatehabad

Subject: Grant of consent to operate to M/s Shiva Protein Products Pvt. Ltd.,

Please refer to your application no. 27577765 received on dated 2023-03-06 in regional office Hissar, With reference to your above application for consent to operate, M/s Shiva Protein Products Pvt. Ltd., is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2023 - 31/03/2027
Industry Type	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils without waste water generation or having quantity of waste water generation up to 100 KLD
Category	ORANGE
Investment(In Lakh)	6656.5801
Total Land Area(Sq. meter)	63080.0
Total Builtup Area(Sq. meter)	13298.0
<b>Quantity of effluent</b>	
1. Trade	40.0 KL/Day
2. Domestic	15.0 KL/Day
Number of outlets	2.0
<b>Mode of discharge</b>	
1. Domestic	Treated through ETP CUM STP and use in irrigation
2. Trade	Treated through ETP CUM STP and use in irrigation
<b>Domestic Effluent Parameters</b>	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. Oil and Grease	10 mg/l
5. pH 6.5 TO 8.5	MG/L
<b>Trade Effluent Parameters</b>	
1. BOD	30 mg/l
2. COD	250 mg/l

3. TSS	100 mg/l
4. Oil and Grease	10 mg/l
5. pH 6.5 TO 8.5	
Number of stacks	2
<b>Height of stack</b>	
1. Stack attached to rice husk fired Boiler 12 TPH, 12 TPH, 10 TPH	33 MTR
2. Stack attached to rice husk fired Boiler 14.5 TPH, 12 TPH	33 MTR
<b>Emission parameters</b>	
1. SPM	600 mg/m <sup>3</sup>
<b>Product Details</b>	
1. MUSTARD OIL CRUDE	60 Metric Tonnes/day
2. DE OILED RICE	825 Metric Tonnes/day
3. RICE BRAN OIL	150 Metric Tonnes/day
4. DE OILED MUSTARD CAKE	740 Metric Tonnes/day
<b>Capacity of boiler</b>	
1. Boiler	10 Ton/hr
2. Boiler	12 Ton/hr
3. Boiler	12 Ton/hr
4. Boiler	12 Ton/hr
5. Boiler	14.5 Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Rice Husk	70 Ton/day
2. Electricity	3000 Kilowatt/day
3. Diesel	100 KG/day
<b>Raw Material Details</b>	
RICE BRAN	1000 Metric Tonnes/Day
MUSTARD CAKE	800 Metric Tonnes/Day
HEXANE	4.5 Metric Tonnes/Day

*Regional Officer, Hissar  
Haryana State Pollution Control Board.*

### Terms and conditions

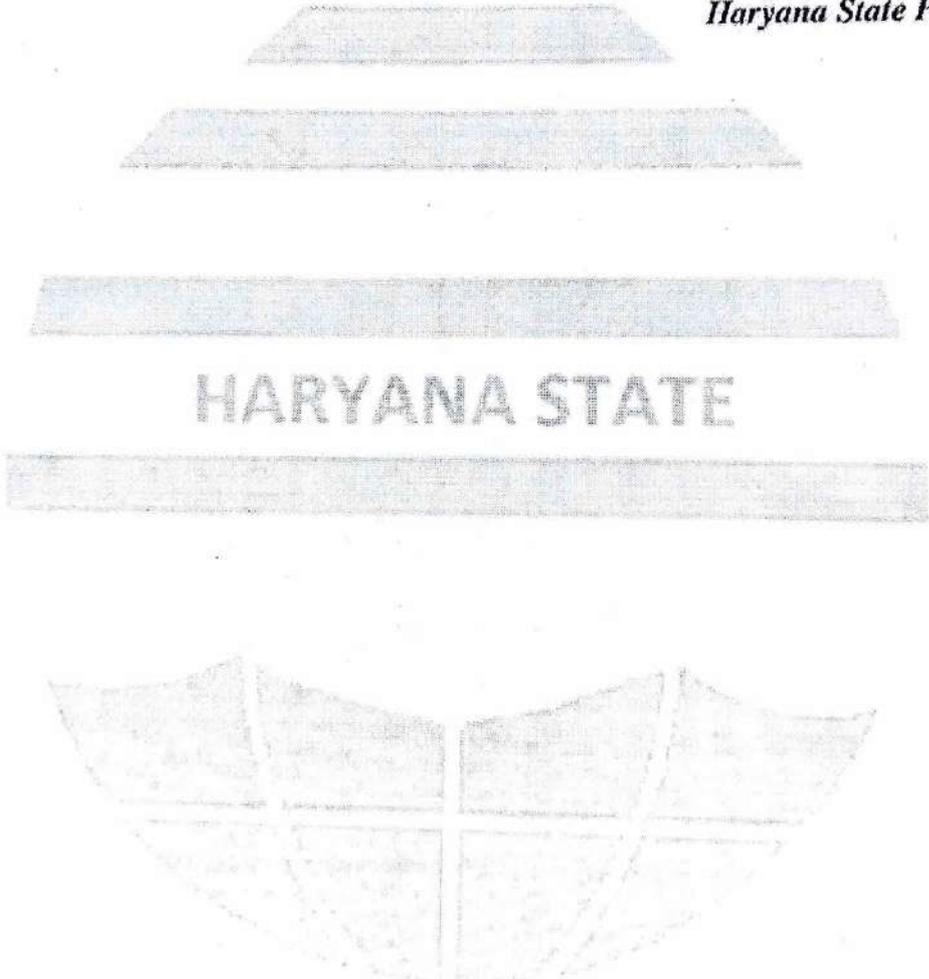
1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.

2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

1. The CTO so granted shall be revoked automatically without giving any notice if found non-complying at any stage.
2. Unit will apply for CTO renewal 90 days before the expiry of this CTO from the Board.
3. Unit will operate PCDs (Pollution Control Devices) regularly.
4. Unit will use only legal fuel as per Board policy.
5. Unit will pay the balance fee if found at any stage.
6. Unit will obtain permission from HWRA for ground water extraction.
7. Unit will obtain HWM Authorization if applicable.
8. Unit will submit the AR with 90 days from the date of this CTO granted for expansion project.

*Regional Officer, Hissar  
Haryana State Pollution Control Board.*



HARYANA STATE



## Form J

(See Rule 36)



Report No-652

Type of Sample: Legal

Dated: 13.03.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 28<sup>th</sup> day of February, 2023, collected Sh. Kapil Singh, AEE, dated 27<sup>th</sup> day of February, 2023 of M/s Shiva Protein Products Pvt. Ltd. Ratia Road, Salempuri, Tohana, Fatehabad for analysis.

Further certify that I have analyzed the above mentioned sample on 28<sup>th</sup> day of February, 2023 to 13<sup>th</sup> day of March, 2023 and declare the result of analysis to be as follows:

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1.	Sample Code	964	965		
2.	Sample Collected from	Inlet of ETP	Outlet of ETP		
3.	pH value	7.30	7.12	-	APHA,4500H+B(23rd)
4.	BOD (mg/l)	420.0	7.0	-	IS:3025(Part-44)
5.	COD (mg/l)	1568.0	36.0	-	APHA,5220-B(23rd)
6.	Total Suspended Solids mg/l	325.0	13.0	-	APHA,2540-D(23rd)
7.	Oil and Grease (mg/l)	14.5	BDL(DL=2)	-	APHA,5520-B(23rd)

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 13<sup>th</sup> day of March, 2023

Haryana State Pollution Control Board Laboratory,  
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

*Neeraj Bala*  
Board Analyst

CC to Regional Office: Hisar. This test report relate only to the particular sample submitted for testing.



## Form J

(See Rule 36)

Report No-652

Type of Sample: Legal

Dated: 13.03.2023

I hereby certify that I Neeraj Bala Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 28<sup>th</sup> day of February, 2023, collected Sh. Kapil Singh, AEE dated 27<sup>th</sup> day of February, 2023 of M/s Shiva Protein Products Pvt. Ltd. Ratia Road, Salempuri, Tohana, Fatehabad for analysis.

Further certify that I have analyzed the above mentioned sample on 28<sup>th</sup> day of February, 2023 to 13<sup>th</sup> day of March, 2023 and declare the result of analysis to be as follows:

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
8	Color	Greyish	A.Colourless	-	-
9	Odour	Foul	A.Odourless	-	-
10.	Conductivity (u S/cm)	2210.0	456.0	-	IS:3025(Part-14):2013

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 13<sup>th</sup> day of March, 2023

Haryana State Pollution Control Board Laboratory,  
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

*Neeraj Bala*  
Board Analyst

CC to Regional Office: Hisar . This test report relate only to the particular sample submitted for testing.



Report No- 258

# Form IV

(See Rule 20)

19

Dated: - 03.03.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 28<sup>th</sup> day February of, 2023, collected by Sh. Kapil Singh, AEE on dated 27<sup>th</sup> day February of, 2023, of M/s Shiva Protein Products P. Ltd., Ratia Road, Salempuri, Fatehabad, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 28- February - 2023, to 03-March-2023 and declare the result of analysis to be as follows -

Sr.	Parameter Name	Result	Result	Limit
1	Sample Code	258		
2	Name of Plant/ Section #	Boiler (10 Ton)		
3	Stack Attached to #	Boiler		
4	Normal Operating Schedule (hr/day)#	24 hrs		
5	Type of Chimney #	ACC		
6	Stack Height from Ground Level #	33 m		
7	Diameter of the Stack #	0.8 m (approx.)		
8	Stack Temperature (C) #	80		
9	Average stack velocity (m/sec) #	7.5		
10	Quantity of Emission (m/sec)	3.77		
11	Type of Fuel #	Rice Husk		
12	Suspended particulate matter mg/m <sup>3</sup>	58.1		600

**Method of Testing** As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:  
Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.  
Signed this -03.03.2023

Haryana State Pollution Control Board Laboratory,  
SCO-115, 1<sup>st</sup> & 2<sup>nd</sup> Floor, Sector-25, Panchkula, Haryana  
To

The Member Secretary, HSPCB, Panchkula

*Neeraj Bala*  
Board Analyst

Regional Office: Hisar. This test report relate only to the particular sample submitted for testing.

**The compliance status of the condition of CTO issued on 12/04/2023**

1. The applicants shall maintain good housekeeping both within the factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leakproof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
  - During inspection the plant is under maintenance & repair, proper housekeeping is found within the factory and in the premises. No leakage was observed in hose pipeline valves, storage tanks, etc. at the time of inspection. As per analysis, reports vide No. 258 dated 03.03.2023 (air emission) and No. 652 dated 13.03.2023 (effluent) released from HSPCB, Panchkula laboratory, the parameters are found within the prescribed limit.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
  - The said unit has complied the environmental norms and no violation observed at the time of inspection.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
  - The representative during inspection has submitted that they will apply for renewal 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant along with the consent application.
  - The representative during inspection has mentioned that they will pay necessary fee as prescribed for obtaining renewal consent.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
  - The representative present at the time of inspection has committed that they will comply with the directions/ guidelines issued by the competent authority regarding improvement in technology and pollution control devices.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
  - Unit has provided fire extinguishers, sand buckets and water tank for firefighting safety measures. Unit has prepared onsite & offsite emergency plan to overcome accidental leakage, discharge of any pollutants gas/liquids.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
  - At the time of inspection, the noise level is found within prescribed limit as per noise pollution (Regulation and control) Rules, 2000
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
  - The representative present at the time of inspection has committed that they will comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
  - As per analysis reports vide No. 258 dated 03.03.2023 (air emission) and No. 652 dated 13.03.2023 (effluent) released by HSPCB, Panchkula laboratory, the parameters are within the prescribed limit.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
  - The unit has already obtained CTE expansion vide No. 30240146 dated 28.11.2022 and CTO vide No. 27577765 dated 12.04.2023 from the Board which is valid upto 31.03.2027.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
  - The representative present at the time of inspection has mentioned that they will allow to officer/official of the Board or the inspection of the industry anytime.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
- Permissible limits for pollutants mentioned in the consent to operate issued to the unit. As per analysis reports vide No. 258 dated 03.03.2023 (air emission) and No. 652 dated 13.03.2023 (effluent) released by, HSPCB, Panchkula laboratory, the parameters are found within the prescribed limit.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
- The representative present at the time of inspection has mentioned that they will pay the balance fee, in case it is found due from the industry at any time later on
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
- The representative present at the time of inspection has mentioned that SPCB can revoke/ withdraw this consent to operate order, if the industry fails to adhere to any of the conditions.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
- The unit has submitted an intimation regarding temporary closure of the unit. The representative present at the time of inspection has mentioned that they will inform the Board before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
- The representative present at the time of inspection has mentioned that they will comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions:**

1. The CTO so granted shall be revoked automatically without giving any notice if found non-complying at any stage.
  - The representative present at the time of inspection has mentioned that SPCB can revoke/ withdraw this consent to operate order, if the industry found non-complying at any stage.
2. Unit will apply for CTO renewal 90 days before the expiry of this CTO from the Board.
  - The representative during inspection has stated that they will apply for renewal 90 days before the date of expiry of this consent.
3. Unit will operate PCDs (Pollution Control Devices) regularly.
  - Unit is operating PCDs regularly
4. Unit will use only legal fuel as per Board policy.
  - Unit is using legal fuel approved by HSPCB.
5. Unit will pay the balance fee if found at any stage.
  - As per office record no fee is pending against the unit.
6. Unit will obtain permission from HWRA for groundwater extraction.
  - Unit has obtained permission for groundwater extraction from the Haryana Water Resource Authority.
7. Unit will obtain HWM Authorization if applicable.
  - Unit has taken necessary steps for compliance of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
8. Unit will submit the AR with 90 days from the date of this CTO granted for the expansion project.
  - As per analysis reports vide No. 258 dated 03.03.2023 (air emission from stack attached to boiler section) and No. 652 dated 13.03.2023 (effluent from ETP cum STP) released by HSPCB, Panchkula laboratory, the parameters were reported within the prescribed limits and unit has not started the expansion project after obtaining CTO on 12.04.2023.

## Complainant Details(View Only):Action on the complaint can be taken only through Grievance Abstract Tab

<b>Registration No.</b>	CMOFF/N/2023/017420	<b>Received By</b>	Chief Minister Office
<b>Name</b>	सतपाल	<b>Received Date</b>	09-02-2023
<b>Address</b>	R/O RAJNAGAR WARD 2 BALIYALA ROAD TOHANA Haryana 125120	 <b>Attachment</b>	View Attachment (../important/2023/02/09/1675924845SDW11.pdf)
<b>Contact No</b>		<b>Mobile No</b>	9996095192
<b>Email Address</b>		<b>Target Date</b>	12-03-2023
<b>Grievance Details</b>	PRODUSHAN कटोल बोर्ड के हेड ऑफिस हिसार के जाच अधिकारियो द्वारा प्राथी को गुमराह करके व डरावने माहोल में प्राथी पर मानसिक दबाव बनाकर तथा शिवा प्रोटीन प्रोडक्ट		
<b>Remedial Action/Relief Sought</b>	PRODUSHAN कटोल बोर्ड के हेड ऑफिस हिसार के जाच अधिकारियो द्वारा प्राथी को गुमराह करके व डरावने माहोल में प्राथी पर मानसिक दबाव बनाकर तथा शिवा प्रोटीन प्रोडक्ट		
<b>Grievance Category</b>	Allegation of harrassment/misbehavior	<b>Current Status</b>	Case Disposed Of

## Call Center Remarks

Feedback taken by Call Centre on

## Action History

Action Date	Description	Sent By	Case Presently Dealt	Action Taken Report Attachment / Remarks
28-04-2023	Case Disposed Of	Chief Minister Office	Chief Minister Office	Remarks: Citizen wants to withdraw his case.
21-04-2023	ATR Sent	Administrative Secretary Environment	Chief Minister Office	As per report submitted by SEE, the said complaint may be disposed off, please. <b>Author of ATR:</b> P. Raghavendra Rao <b>Complainant Satisfied:</b> Yes

18-04-2023	ATR Sent	Pollution Control Board	Administrative Secretary Environment	As per report submitted by SEE, the said complaint may be disposed off, please. <b>Author of ATR:</b> P.Raghavendra Rao <b>Complainant Satisfied:</b> Yes
18-04-2023	ATR Sent	Member Secretary PCB	Pollution Control Board	As per report submitted by SEE, the said complaint may be disposed off, please. <b>Author of ATR:</b> Pardeep Kumar <b>Complainant Satisfied:</b> Yes
17-04-2023	ATR Sent	Head Office Hisar	Member Secretary PCB	The unit was inspected by team of officers of Hisar Region alongwith eminent citizens Sh Anil Bhatia and Sh balbir, alongwith the complainant. The complainant was complaining of intrusion of untreated effluent in borewells inside the unit named M/s Shiva Protein Products Pvt Ltd, Tohana. The unit has provided several structures designed for rainwater harvesting system, as approved by Haryana water resource authority. Further, the sample of effluent from ETP as well as stack attached to boiler were collected and the results are within prescribed standards. The unit is having valid CTE & CTO from Board. Therefore, the complaint regarding pollution from the unit is devoid of facts. Further, the industry representative has complained of harassment against the complainant to Police Department, and also complains of demand of bribe from the complainant. The concerned eminent citizen agree with ATR & recommended this complaint for filing .The video of complainant also got viral on social media in which he is seeking bribe in lakhs to settle his this complaint & other complaints filed by him against this unit. The complainant is using CM window portal as tool to fulfill his personal vendetta. Therefore it is recommended that (i) this complaint may disposed off (ii) and the complainant may be black listed for filing complaint on CM window. <b>Author of ATR:</b> Bhupender Singh Rinwa <b>Complainant Satisfied:</b> Yes

11-04-2023	ATR Sent	Regional Office hisar	Head Office Hisar	<p>As reported by the field officer that unit has installed the borewell and also applied for ground water extraction permission from Haryana Water Resource Authority vide application No. HWRA/IND/N/2022/3759 dated 16.03.2023. The concerned eminent citizen agree with ATR &amp; recommended this complaint for filing .The video of complainant also got viral on social media in which he is seeking bribe in lakhs to settle his this complaint &amp; other complaints filed by him against this unit. The complainant is using CM window portal as tool to fulfill his personal vendetta. Therefore it is recommended that (i) this complaint may disposed off (ii) and the complainant may be black listed for filing complaint on CM window.</p> <p><b>Author of ATR:</b> Shakti Singh <b>Complainant Satisfied:</b> Yes</p>
11-04-2023	ATR Sent	Sub Regional office Fatehabad District	Regional Office hisar	<p>Unit has installed the borewell and also applied for ground water extraction permission from Haryana Water Resource Authority vide application No. HWRA/IND/N/2022/3759 dated 16.03.2023. The concerned eminent citizen agree with ATR &amp; recommended this complaint for filing .The video of complainant also got viral on social media in which he is seeking bribe in lakhs to settle his this complaint &amp; other complaints filed by him against this unit. The complainant is using CM window portal as tool to fulfill his personal vendetta. Therefore it is recommended that (i) this complaint may disposed off (ii) and the complainant may be black listed for filing complaint on CM window.</p> <p><b>Author of ATR:</b> Sunil Sheoran <b>Complainant Satisfied:</b> Yes</p>
11-04-2023	Clarification Sought	Regional Office hisar	Sub Regional office Fatehabad District	Comment about borewell
10-04-2023	Clarification Sought	Head Office Hisar	Regional Office hisar	Comment about borewell

23-03-2023	ATR Sent	Regional Office hisar	Head Office Hisar	<p>As reported by Field officer, The unit was inspected by team comprising Dr. Sunil Sheoran, Scientist B, Sh Kapil Singh, AEE, HSPCB Hisar Region alongwith eminent citizens Sh Anil Bhatia and Sh balbir, alongwith the complainant. The complainant was complaining of intrusion of unteated effluent in borewells inside the unit named M/s Shiva Protein Products Pvt Ltd, Tohana. However, the unit has provided several structures designed for rainwater harvesting system, as approved by Haryana water resource authority as per document shown by the unit. Further, the sample of effluent from ETP as well as stack attached to boiler were collected, and sent to Panchkula laboratory. As per A/R dated 652 dated 13.03.2023, the results of effluent from ETP are within prescribed standards. Further, as per A/R dated 3.3.2023 of sample of air emission, the results are within prescribed standards. The unit is having valid CTE &amp; CTO from Board. So, the unit is complying w.r.t environmental norms. Therefore, the complaint regarding pollution from the unit is devoid of facts. Further, the industry representative has complained of harassment against the complainant to Police Department, and also complains of demand of bribe from the complainant. The concerned eminent citizen agree with ATR &amp; recommended this complaint for filing .The video of complainant also got viral on social media in which he is seeking bribe in lakhs to settle his this complaint &amp; other complaints filed by him against this unit. The complainant is using CM window portal as tool to fulfill his personal vendetta. Therefore it is recommended that (i) this complaint may disposed off (ii) and the complainant may be black listed for filing complaint on CM window</p> <p><b>Author of ATR:</b> shakti Singh  <b>Complainant Satisfied:</b> Yes</p>
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23-03-2023	ATR Sent	Sub Regional office Fatehabad District	Regional Office hisar	<p>View Attachment (<a href="#">../important/2023/03/23/HSSR216795565210.pdf</a>) The unit was inspected by team comprising Dr. Sunil Sheoran, Scientist B, Sh Kapil Singh, AEE, HSPCB Hisar Region alongwith eminent citizens Sh Anil Bhatia and Sh balbir, alongwith the complainant. The complainant was complaining of intrusion of unteated effluent in borewells inside the unit named M/s Shiva Protein Products Pvt Ltd, Tohana. However, the unit has provided several structures designed for rainwater harvesting system, as approved by Haryana water resource authority as per document shown by the unit. Further, the sample of effluent from ETP as well as stack attached to boiler were collected, and sent to Panchkula laboratory. As per A/R dated 652 dated 13.03.2023, the results of effluent from ETP are within prescribed standards. Further, as per A/R dated 3.3.2023 of sample of air emission, the results are within prescribed standards. The unit is having valid CTE &amp; CTO from Board. So, the unit is complying w.r.t environmental norms. Therefore, the complaint regarding pollution from the unit is devoid of facts. Further, the industry representative has complained of harassment against the complainant to Police Department, and also complains of demand of bribe from the complainant. The concerned eminent citizen agree with ATR &amp; recommended this complaint for filing .The video of complainant also got viral on social media in which he is seeking bribe in lakhs to settle his this complaint &amp; other complaints filed by him against this unit. The complainant is using CM window portal as tool to fulfill his personal vendetta. Therefore it is recommended that (i) this complaint may disposed off (ii) and the complainant may be black listed for filing complaint on CM window .</p> <p><b>Author of ATR:</b> Sh.Sunil Sheoran <b>Complainant Satisfied:</b> Yes</p>
21-03-2023	Reminder Sent	Regional Office hisar	Sub Regional office Fatehabad District	Submit the ATR at the earliest.
13-03-2023	Reminder Sent	Regional Office hisar	Sub Regional office Fatehabad District	Submit the ATR at the earliest.

06-03-2023	Reminder Sent	Regional Office hisar	Sub Regional office Fatehabad District	Submit ATR after complete action.
28-02-2023	Reminder Sent	Regional Office hisar	Sub Regional office Fatehabad District	Please submit the ATR at the earliest.
21-02-2023	Reminder Sent	Regional Office hisar	Sub Regional office Fatehabad District	Please submit the ATR at the earliest.
15-02-2023	Undertaken	Sub Regional office Fatehabad District	Sub Regional office Fatehabad District	undertake
15-02-2023	Taken Up With Sub-Org	Regional Office hisar	Sub Regional office Fatehabad District	SUBMIT ATR
14-02-2023	Taken Up With Sub-Org	Head Office Hisar	Regional Office hisar	Please upload the prescribed proforma, at the earliest.
13-02-2023	Taken Up With Sub-Org	Member Secretary PCB	Head Office Hisar	Please upload the prescribed proforma, at the earliest.
13-02-2023	Taken Up With Sub-Org	Pollution Control Board	Member Secretary PCB	Please upload the prescribed proforma, at the earliest.
13-02-2023	Taken Up With Sub-Org	Administrative Secretary Environment	Pollution Control Board	Please upload the prescribed proforma, at the earliest.
10-02-2023	Taken Up With Sub-Org	Chief Minister Office	Administrative Secretary Environment	

09-02-2023	Grievance Received	Citizen	Chief Minister Office	
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## Additional Marking Details Reminder Details (multi\_reminder\_detail.php?regno=CMOFF/N/2023/017420 #my\_id)

Reply Details					
Forwarding Details				Reply Details	
Forwarding Orgn.	Forwarding Date	Remarks	Forwarded To	Date	Action Taken Report Attachment / Remarks

Old History(Before Case was Reopened)

Action Date	Description	Sent By	Case Presently Dealt	Action Taken Report Attachment
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## Send Back Remarks Details ( Forwarder Remarks Replier Remarks)

From	To	Date	Remarks	Sent Back Date	Sent Back Remarks
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**FIRST INFORMATION REPORT**  
(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): FATEHABAD P.S. (थाना): SADAR TOHANA Year (वर्ष): 2023  
FIR No. (प्र.सू.रि. सं.): 0177 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय):  
13/07/2023 22:05 hrs

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	IPC 1860	383
2	IPC 1860	384
3	IPC 1860	511

3. (a) Occurrence of offence (अपराध की घटना):

- 1 Day (दिन): Intervening Days Date from (दिनांक से): 03/01/2023 Date To (दिनांक तक): 04/07/2023  
Time Period (समय अवधि): Time From (समय से): 00:00 hrs Time To (समय तक): 00:00 hrs

- (b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 13/07/2023 Time (समय): 21:45 hrs

- (c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 031 Date and Time (दिनांक और समय): 13/07/2023 21:45 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): WEST, 15 Km(s) Beat No. (बीट सं.):

(b) Address (पता): शिवा प्रोटीन प्रोजेक्ट, प्राइवेट लिमिटेड सलेमपुरी

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): अरुण गोयल

(b) Father's Name (पिताका नाम): रमेश गोयल

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1978

(d) Nationality (राष्ट्रीयता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

- (g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार) ID Number (पहचान संख्या)

- (b) Occupation (व्यवसाय):

- (i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	गुरु नानक कालोनी सगरूर पंजाब, हाल शिवा प्रोटीन प्रोडक्ट, प्राइवेट लिमिटेड सलेमपुरी, SADAR TOHANA, FATEHABAD, HARYANA, INDIA
2	Permanent Address	गुरु नानक कालोनी सगरूर पंजाब, हाल शिवा प्रोटीन प्रोडक्ट, प्राइवेट लिमिटेड सलेमपुरी, SADAR TOHANA, FATEHABAD, HARYANA, INDIA

- (ii) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9872922008

7. Details of known / suspected / unknown accused with full particulars (गत / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	Sal pal		Father's Name: Jati Ram	1. ward no 02 Raj Nagar Tohana, CITY TOHANA, FATEHABAD, HARYANA, INDIA

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (₹ में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (₹ में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UID# Number (यू.डी. प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

In the Court of Sh. Rajeev, S.D.J.M. Tohana Distt. Fatehabad. Arun Goyal age 38 years (son of Sh. Ramesh Goyal R/o Guru Nanak Colony Sangrur), Director, M/s. Shiva Protein Products Private Limited, Salempuri, Tehsil Tohana District Fatehabad. Aadhar No. 452447128198. ... Complainant. Versus Sat Pal Son of Jati Ram R/o Ward No. 2, Raj Nagar, Tohana Tehsil Tohana District Fatehabad. .... Accused. Complaint under section 200 read with section 156(3) of the Code of Criminal Procedure for registration of FIR under section 24, 43, 44, 383, 384 and 511 of Indian Penal Code.

P.S. Sadar, Tohana Sir, The complainant respectfully submitted as under:- 1. That the complainant is a law abiding citizen of India and Director, M/s. Shiva Protein Products Private Limited, Salempuri, Tehsil Tohana District Fatehabad. 2. That the accused named above was working as night Chowkidar in the premises of M/s. Shiva Protein Products Private Limited, Salempuri, Tehsil Tohana District Fatehabad and he was not sincere towards his job and when he asked to explain then he voluntarily left the job from 03-01-2023 and all the dues were paid to him under receipt. 3. That the accused named above is a mischievous corrupt person and habitual complainer and blackmailing the people, who also instigate to other employees and also he had also lodged four false complaints against M/s. Shiva Protein Products Private Limited, Salempuri, Tehsil Tohana District Fatehabad only to fetch the money by way of extortion. 4. That on enquiry made by the competent authorities, the complaint found false baseless and complainant has filed a complaint against accused on 22-02-2023 to S.P. Fatehabad and S.P. Fatehabad has marked the application to SHO City Tohana on 22-02-2023 and SHO City Tohana has returned the complaint to S.P. Fatehabad as place of incident is situated in the jurisdiction of P.S. Sadar Tohana and requested to forward the said complaint to SHO Sadar Tohana on 27-02-2023 and S.P. Fatehabad sent the said complaint on 28-02-2023 to SHO Sadar Tohana to enquire the matter take necessary action and report within 7 days positively. 5. That in the meanwhile, on dated 23-02-2023 at about 4pm, the accused person entered into the office of M/s. Shiva Protein Products Private Limited, Salempuri and demanded Rs. 20 Lakh saying to manager Sh. Naresh Manchanda of Shiva Protein Products Private Limited that he has filed four complaints and he will close the proceedings of entire application, if the money be given to him otherwise ready to face dire consequences and Sh Kuldeep has made the recording of conversation between accused Sat Pal and manager Sh. Naresh Manchanda from 4.08pm to 4.15pm by his mobile No. 87081-91388 in the office of manager Sh. Naresh Manchanda. Conversation recording is saved in pen drive, which is Annexure C-1 and contents of conversation are reproduced as under:-

1. सतपाल परा नवेड के पारसे करो चारो पांचो
2. नरेश:- हां क्या बंद करवा देगा
3. सतपाल आपका सामने है
4. नरेश चारो क्या बंद करवा देगा कौन-कौन सी
5. सतपाल चार है जी कटे सोचो
6. नरेश कौन-कौन सी
7. सतपाल टोयलेट कि भी आने वाले हैं
8. नरेश हां
9. सतपाल लेबर कोर्ट जी एस टी और ये प्रदूषण वाली चार है।
10. नरेश अच्छा चार कर रखी है।
11. सतपाल - आपको पता नहीं चार है इकट्टी कर दी
12. नरेश:- हमें जी एस टी का पता है उसका लैट्रिन का नहीं पता
13. सतपाल :- यह तो आया नहीं
14. नरेश अच्छा वह प्रदूषण की तो होगी थी ओ के फिर तन्हा दोबारा करदी फिर मेरे को अंग्रेजी में साइन करवा लिए
15. सतपाल :- अब यो पब्लिक हेल्थ में जाएगी
16. नरेश पीछे पड़ा रहेगा
17. सतपाल :- पिछली बारी अधिकारी ने गलत करवाया पॉल्यूशन विभाग वाले में ठोक दी टॉयलेट वाले पब्लिक हेल्थ की
18. नरेश :- अब तू चाहता क्या है बता दे मैं तो अपने अधिकारी से बात करूंगा मैनेजमेंट से बात करूंगा अब क्या है तेरी इच्छा क्या है क्यों पीछे पड़ रहा है मतलब कोई हमारे कंप्यूटर पीछे लगाया है तेरे को किसी के हाथों तो खेल तो नहीं रहा कि किसी हमारे उसने कंप्यूटर ने लगा दिया हो. बता क्या इच्छा बता फिर मैं बात करूंगा एम डी साहब से
19. सतपाल :- 4 एप्लीकेशन है मेरी बात सुनो चारों की चारों बंद करवा दूंगा कोई अधिकारी चाहे लिखित रूप में ले लो कोई अधिकारी नहीं आएगा
20. नरेशों
21. सतपाल सारी की सारी बंद करवा दूंगा बस
22. नरेश अच्छा क्या इच्छा क्या है
23. सतपाल वह देख लो जी आप इतना बड़ा लफड़े में
24. नरेश मेरे को क्या पता हम तो कहते हैं कोई घपला है नहीं कोए वह तो पता है किसके हाथों में खेल रहा है तू शरीफ आदमी हैं मुझे पता है।
25. सतपाल नहीं नहीं हाथ में नहीं खेल रहा मैं किसी के बकाए में नहीं करता मैं तो अपने हिसाब से करू ना मैं किसी की समर्थन लेता
26. नरेश अच्छा
27. सतपाल वो भाई आदमी लाओ रना
28. नरेश जैसे पहले नरवाना टोहाना में करवा या या पब्लिक हेल्थ का पैसे ले लिए थे
29. सतपाल है
30. नरेश चुप हो गया था पब्लिक हेल्थ का कह रहा था ना पब्लिक हेल्थ घपला था मैंने
31. सतपाल घर मेरे घपला किया था साल पहले एस पी की जांच चल रही डी सी की चल रही है आर बी आई की अलग चल रही है मैनेजर के खिलाफ
32. नरेश हूँ
33. सतपाल मैं जी अगर मेरे साथ गलत होगा ना फेर में अकेला ही हूँ झूठी मांगने वाले हजार आदमी मुकाबला नहीं कर सकें एक सच्चे मांगने वाला एक आदमी बहोत हैं
34. नरेश अब क्या इच्छा क्या है तेरी बता मैं एम डी से बात कर लूंगा
35. सतपाल :- आप कर लो
36. नरेश क्या
37. सतपाल :- चल मैं बता दूंगा आपको शाम को बता दूंगा
38. नरेश फेर वही घलो तेरी मर्जी शाम को बता दियो शाम को क्या बताएगा शाम को क्या हो जाएगा अब बता दे बताता तो इनको भेजें
39. सतपाल :- इनको तो मैं हिसार जाकर साइन करवा दूंगा
40. नरेश - अरे यही साइन करेंगे ये तो हूँ और तूने सरपंच और गलत गाइड कर दिया
41. सतपाल सरपंच के सामने नहीं करता मैं साइना उसका कुछ नहीं।
42. नरेश मतलब अब तेरी इच्छा क्या है बात करूंगा मैं कोई
43. सतपाल - 20 से लो
44. नरेश:- क्या 20 क्या
45. सतपाल :- 20 लाख
146. नरेश 20 लाख रुपए
- (47. सतपाल - 4 एप्लीकेशन है जी
- 48 नरेश :- अच्छा इतना बारी काम है
49. सतपाल फिर आप परेशान क्यों हो रहे हो काम नहीं
50. नरेश: है इतना तो देखो जी मैं
51. सतपाल :- बाकी जो आपने ठीक लगे कर लियो मैं कौन सा जमी अढ़ाई कर रया हूँ
52. नरेश नहीं तू कितने कह रहा है।
53. सतपाल :- नहीं पता है के जी घलो ये तो मेरी शुरुआत करके ज्यादा से ज्यादा इंट में नहीं आएगी अगर जांच हो गई मेरा तो कुछ बनना नहीं फैंक्ट्री का नुकसान इस करके परा रा न दक... कई बाता सोचनी पड़े जी
54. बता फिर
- 55.

सतपाल लेयर रिकॉर्ड का भी मेरी तरफ से करवाया था कमिशनर साहब कह रहे थे कि 1 दिन में ही कार्रवाई करवाएगा आप सारी चीजें हल्के में ले रहे हो इस करके तो परेशान फेर जे कोई अधिकारी आये फेर परेशान होजो 56. नरेश :- नहीं परेशान है क्या हमें तो आये हमारा तो काम है नौकरी है हर चीज परमिशन है मेरे पास तो 57. सतपाल नौकरी भी जिम्मेदारी भी तो है। 58. नरेश :- मेरे पास हर चीज की परमिशन है हर चीज ओ के है ये तूने भी देख लिया 59. सतपाल जो मैंने अपने हिसाब से कह दिया जी जो आपने ठीक लगे 160. नरेश :- कितने अपने मुंह से बता 61. सतपाल :- मैं इतनी गारंटी दू 62. नरेश कम से कमवता 63. सतपाल :- कोई अधिकारी नहीं आएगा 64. नरेश कम से कम बता 65. सतपाल :- सारी में लिखित रूप से दिखा दूंगा 66. नरेश:- कम से कम बता 67 तेरी इच्छा तो पता लगे किसके हाथों में खेल रहा है तू 68. सतपाल में किसी के हाथों में नहीं 69. नरेश: अच्छा 70. सतपाल :- अब मैं वापसी लूंगा अपने हिसाब से किसी के कहने से तो नहीं 71. नरेश :- अच्छा 72. सतपाल :- सरपंच गया सरपंच तो एक्साइड सरपंच का मीटर थोड़ी है मीटर तो मेरा है। 73. नरेश:- कोई नहीं में एम डी साहब और हेम राज आ जाएंगे में बात कर लूंगा तेरी बात करवा दू 74. सतपाल :- आप करवा दियो जॉन से से ठीक लगे 10-15 कैंबीच, परा क्या चक्कर में पड़ो परा चारों की चारों बंद हो जाएगी टेशन खत्म ई बड़ेडा तो छेड़ रखया है, चार हा जी एप्लीकेशन आप बोलो एक है चार है. 15-20 लाख में 75. आपके सामने सारी की सारी वापस ले लूंगा 76. नरेश सारे वापसी करवा देगा 77. सतपाल :- सारी वापस कमाल करो जी 78. नरेश :- यह कह देगा झूठी है एप्लीकेशन सारी 79. सतपाल :- किसकी 80. नरेश :- मतलब कि मैं सारी एप्लीकेशन वापसी लेता हूँ 81. सतपाल :- हां जी मैं लिख दूंगा मेरा वयोट नहीं ऐसे झंझट में पढ़ने का बस, क्या रिपोर्ट करनी क्या नहीं करनी वापसी लेने का मेरा काम है। 82. नरेश :- तू हमारे एम डी साहब से मिल लियो । 83. सतपाल :- हां मिल लेंगे 84. नरेश :- थोड़ी देर बैठ जा हेम राज जी आएंगे। वह तो मैं तेरी चाल पहचान गया था तू चाहता क्या है तेरी इच्छा क्या है शुरुआत तो कर दी, और कर्मचारियों खातर पंगा लो खामे खाई, ये तो फैंकट्टी चलता ही रहेगा। ये तो पता है यहाँ सब लगभग लगभग ठीक है हर चीज की परमिशन है अब तू 15-20 लाख मांग रहा है इस बात के लिए हैरानी हो रही है। 85. सतपाल :- 4 एप्लीकेशन है जी आप ही हिसाब लगा लो एक होनदी फेर में इतना थोड़ी नहीं करता 86. नरेश :- एप्लीकेशन अभी तो तूने और भी तैयारी कर रखी है। 87. सतपाल :- वो सैलरी लेकर हटूंगा मैं बात बताऊँ 88. नरेश:- क्या 89. सतपाल :- कोर्ट में केस दायर हो गया 90. नरेश :- किसका 91. सतपाल :- आप यह मत देखो इसके सबूत नहीं मेरे पास तो बहुत पक्के सबूत है 92. जितने दिन मैंने इयूटी करी ऑन रिकॉर्ड है सारी 93. नरेश :- तेरे भाई का भी कोई योगदान है क्या 94. सतपाल :- न 95. नरेश :- तेरी इसमें कोई 96. सतपाल :- इसमें कोनी जी कोई कार्रवाई करवाने का दम, वो तो बंदूक के सारे इयूटी करके आया है 6. That the demand of Rs. 20 Lakh was made by accused Sat Pal in lieu of closing 4 complaints as per above conversation with Manager Sh. Naresh Manchanda and witnessed by Sh. Kuldeep, employee of M/s. Shiva Protein Products Private Limited, Salempuri. 7. That on 10-03-2023, the complainant was called by the incharge of Police post Kullian for investigation on complaint dated 22-02-2023 of complainant, which was sent through S.P. Fatehabad and complainant has also reported the occurrence dated 23-02-2023 to incharge but the Incharge of Police post Kullian has pressurized to complainant to close the matter and he got signed of complainant on a statement that complaint dated 22-02-2023, which was given to SP Fatehabad be consigned to record and no action was taken by the Incharge of Police post Kullian against accused, hence the present complaint. 8. jurisdiction of Hon'ble Court, hence this Hon'ble Court has jurisdiction to hear try the present complaint. 9. That the proper court fees have been affixed on the plaint. 10. That under these circumstances, the complainant prays for legal action against the accused. PRAYER:-In view of the aforesaid submission made here in and in the interest of justice, it is, therefore, most respectfully prayed that this Hon'ble Court may graciously be pleased to: 1. Direct to SHO PS Sadar, Tohana under section 156(3) of Cr. P. C. to register the FIR against accused. 2. Or take cognizance of the offence, as the contents per-se amount to commission of offences, as indicated above, without anything more and summon to try and punish the accused person for committing the offence under sections 24, 43, 44, 383, 384 and 511 of IPC. 3. Pass such other or further orders as this Hon'ble Court may deem fit and proper in facts and circumstances of the case. ad:- Arun Goyal Complainant, Dated: 04-07-2023 Arun Goyal (son of Sh. Ramesh Goyal R/o Guru Nanak Colony Sangrur), Director, M/s. Shiva Protein Products Private Limited, Salempuri, Tehsil Tohana District Fatehabad. Through: Sat Pal Singla, Advocate, Tohana अज थाना-आमद इस्तगासा बजरिया डाक थाना मे प्राप्त होने पर मुकदमा नम्बर 177 दिनांक 13.07.2023 धारा 383,384,511 IPC थाना सदर टोहाना दर्ज रजिस्टर किया जाकर प्रथम सूचना रिपोर्ट की प्रतियां कंप्यूटर द्वारा तैयार करके बजरिया डाक इलाका मैजिस्ट्रेट साहब व अफसरान बाला की सेवा मे भेजी जावेगी नकल मिथल पुलिस मय असल इस्तगासा आगामी कार्यवाही हेतु बजरिया डाक पुलिस घोंकी कुलां निज्द ASI जोगेन्द्र सिंह न. 126 के भेजा जा रही है व हालात बारे प्रबन्धक अफसर को अवगत करवाया गया।

Note - मुकदमा हजा ASI जोगेन्द्र सिंह न. 126 को बराये तफतीश हेतु भेजा गया है।

Duty Officer  
ASI Rajesh Kumar No.94/FTB

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.  
(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख  
घाता के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):  
/ or (वा)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): joginder Rank (पद): HC (Head Constable)  
singh

No. (सं.): 174 to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया  
गया) or (वा)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया था)

(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण  
हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to  
the complainant / informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी,  
सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge, Police Station  
(थाना प्रभारी के हस्ताक्षर)

Name (नाम): YADVINDER SINGH

Rank (पद): I (Inspector)

No. (सं.): H104

14. Signature / Thumb impression  
of the complainant / informant  
(शिकायतकर्ता / सूचनाकर्ता के  
हस्ताक्षर / अंगूठे का निशान)

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms) (कद (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	Male					
Is pox pitted: Yes						
Deformities / Peculiarities (विकृतियाँ / विशिष्टताएँ)		Teeth (दाँत)	Hair (बाल)	Eye (आँखें)	Habit(s) (आदतें)	Dress Habit (s) (पहनावा)
8		9	10	11	12	13
Language/Dialect (भाषा/बोली)	Place of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (सुकोदेर्म(सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है)